

# ACT No. XII OF 1924.

PASSED BY THE INDIAN LEGISLATURE.

*(Received the assent of the Governor General on the 13th June, 1924.)*

An Act, to amend the Indian Soldiers (Litigation) Act, 1918, for certain purposes.

**W**HEREAS it is expedient to amend the Indian Soldiers (Litigation) Act, 1918, for certain purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Soldiers Litigation short title. (Amendment) Act, 1924.

2. In section 11 of the Indian Soldiers (Litigation) Act, Amendment of section 11, Act IX of 1918. 1918, for the word "is" the words "is or has been" shall be substituted.

[Price six pies.]